

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1251/2003

This the 14th day of May, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Jaspat Wadhawan,
R/o 121-D, UV Block,
Shalimar Bagh,
New Delhi-110088.

...Applicant.

(By Advocate: Sh. Asish Nischal)

Versus

- 1. Union of India
Through its Secretary,
Ministry of Urban Development and Poverty Alleviation
Nirman Bhawan
New Delhi.
- 2. Deputy Secretary,
Ministry of Urban Development and Poverty Alleviation
Nirman Bhawan
New Delhi.
- 3. Director General of Works
CPWD
Nirman Bhawan
New Delhi.

...Respondents.

ORDER (ORAL)

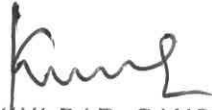
Applicant has a grievance that though he has given a notice in a prescribed manner to the department for seeking voluntary retirement and thereafter he has also made a representation to accept the notice seeking voluntary retirement from service under Rule 48-A of CCS (Pension) Rules, 1972, however, no order has been passed by the department.

2. Considering the same I think this OA can be disposed of at this stage itself with the direction to the respondents to decide the representation of the applicant within a stipulated period.

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3. Accordingly, I allow the OA and direct the respondents to pass a reasoned and speaking order on the representation of the applicant in accordance with law and instructions on the subject within a period of 2 months from the date of receipt of a copy of this order.



(KULDIP SINGH)
Member (J)

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